

ses feed stock, except in the case of 100% export oriented units, has been banned since November, 1975. Industrial Licences for manufacture of the Industrial Alcohol under the provisions of the Industrial (Development & Regulation) Act, 1951 however continue to be issued. As per the latest guidelines, while granting licences for new sugar factories, Industrial Licences in respect of down stream units for the use of molasses i.e., Industrial Alcohol etc., would be given readily. Proposal to produce Industrial Alcohol for captive consumption in the production of alcohol based chemicals are also supported.

The quality control etc., of the products of distilleries comes under the purview of the State Governments.

STATEMENT

<i>S. No.</i>	<i>Name of State/UT</i>	<i>No. of Distilleries</i>
1.	Andhra Pradesh	17
2.	Assam	1
3.	Bihar	11
4.	Damam & Diu	3
5.	Gujarat	8
6.	Haryana	4
7.	Himachal Pradesh	1
8.	Jammu & Kashmir	5
9.	Karnataka	13
10.	Kerala	2
11.	Madhya Pradesh	16
12.	Maharashtra	38

<i>S. No.</i>	<i>Name of State/UT</i>	<i>No. of Distilleries</i>
13.	Nagaland	1
14.	Orissa	4
15.	Pondicherry	2
16.	Punjab	4
17.	Rajasthan	4
18.	Tamil Nadu	8
19.	Sikkim	1
20.	Uttar Pradesh	34
21.	West Bengal	7
Total :		184

Acquisition of Land in Papankalan by Delhi Administration

3367. SHRI MADAN LAL KHURANA:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total land handed over to DDA by the Delhi Administration after acquiring it from the farmers in Papankalan;

(b) the time by which it was proposed to hand over this land to cooperative housing societies and others for the construction of houses;

(c) whether the work of providing basic civic amenities like electricity, water, sewerage etc. in this area has not been started so far; and

(d) the time by which this work is likely to be commenced?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Land measuring 4775.44 acres acquired by the Delhi Administration has been placed at the disposal of DDA in Papankalan/Dwarka

(b) DDA is in a position to allot land to 260 Cooperative Group Housing Societies in Panapkalani/Dwarka, Phase-I. The proposed allotment is subject to the decision of the Supreme Court in SLP No. 10857/91 wherein the interim orders dated 18.11.91 are as follows:-

"The order of the High Court fixing the date 12.11.1991 for implementation of the orders is extended until further orders. Meanwhile the DDA Can proceed with the formalities but shall not make any order regarding allotment. List the matter on 17.12.91."

(c) and (d) The work, like roads, fencing of District Park, Neighbourhood parks/i/c plantation of trees etc. are in progress. Regarding electricity, water supply, sewerage etc., planning and designing work is in progress. Works are likely to be taken up during 92-93 and expected to be completed with in 4-5 years in Phases, thereafter, provided the trunk services are also taken up simultaneously by MCD and DESU.

Closure of P.S.U.s

3368. SHRI MADAN LAL KHURANA:
SHRI GOVINDA CHANDRA
MUNDA:

Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the newsitem captioned "Eight P.S.U.s identified for closure" appearing in the Hindustan Times of November 13,1991;

(b) whether the Ministry of Industry has identified eight public sector undertakings which have to be closed down;

(c) if so, the details in this regard;

(d) whether any decision has since been taken by the Union Government to close down such sick undertakings; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) No public sector unit has been identified specifically for closure.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

Provision of Basic Amenities in J.J. Clusters

3369. SHRI MADAN LAL KHURANA:
SHRI SHANKERSINH
VAGHELA:

[English]

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a multi-crore rupees resettlement and environmental improvement 5 year programme for the 13 lakh people living in jhuggi-jhopari households is finalised ; whether it includes the provision for basic amenities in jhuggi-jhopari clusters irrespective of the encroached land;

(b) if so, the outline and details thereof; and